## (e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) As per the State Government of Andhra Pradesh, the State is converting all classes from class I to VI in Primary, Upper Primary, High Schools under all managements from the academic year 2020-21 and gradually increasing each further class from the next consequent academic years.

(c) to (e) Section 29 (1) of the RTE Act state that "The curriculum and the evaluation procedure for elementary education shall be laid down by an academic authority to be specified by the appropriate Government by notification". The Academic authority, while laying down the curriculum and the evaluation procedure under sub section 29 (1) shall take into consideration that medium of instructions shall, as far as practicable, be in child's mother tongue. The concerned State Governments are the appropriate Government of implementation of the provision of this Act.

## **Reservation criteria for Delhi University**

<sup>†</sup>2791. SHRI RAM KUMAR VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that admissions to reserved seats have not been made as per the ratio of increased number of admissions made, than the stipulated numbers of seats in the current session in the University of Delhi; and

(b) if so, the reasons for not increasing the number of seats in reserved category in the same ratio as per the rules of reservation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) University of Delhi has informed that it has maintained the ratio of the increased number of admission made during the academic year 2019-20 as per Government of India Reservation guidelines and as mentioned in Bulletin of Information, 2019-20.

## SC/ST reservation in teaching and non-teaching cadre

2792. SHRI K. SOMAPRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.

 (a) whether Government has noticed the UGC instruction to implement SC/ ST reservation in the teaching and non-teaching cadre, if so, the details of action taken;

(b) if not, the reasons therefor;

(c) whether the above instruction is applicable in the case of minority status institution, if so, the details thereof and the action taken report thereto; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) The University Grants Commission (UGC) had issued guidelines *vide* letter No. F.1-5/2006(SCT) dated 25th August, 2006 to all Central Universities/Deemed to be Universities and State Universities for ensuring implementation of Reservation Policy for the Scheduled Castes (SCs) and Scheduled Tribes (STs) to all teaching and non-teaching posts. These guidelines *inter alia* provided for preparation of reservation rosters by considering a University as a 'Unit'.

The Hon'ble Allahabad High Court in its judgement to W. P. No. 43260 of 2016 dated 7.04.2017, ruled that reservation rosters should be prepared by considering the Department as a 'Unit' instead of University as a 'Unit'. Implementation of this judgement would have adversely affected the representation of SCs and STs in faculty recruitment. SLPs and Review Petitions filed by Ministry of Human Resource Development and UGC, against the impugned judgement, were dismissed by the Hon'ble Supreme Court.

To uphold the Constitutional Provisions for safeguarding the interests of SCs/ STs and Socially and Educationally Backward Classes the Central Educational Institutions (Reservation in Teachers Cadre) Ordinance, 2019 was promulgated on 7.3.2019. The same was subsequently repealed and the Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019 was notified on 9.7.2019 to ensure preparation of rosters by considering the University as a 'Unit'.

(c) and (d) The provisions of reservation are not applicable to the Minority institutions covered under Article 30(1) of the Constitution.